

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP/TCP/CSP/CSA/TCSP/TCSA/NO. 567 / (MAH)/2017

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2017

NAME OF THE PARTIES: M/s. Ambyja Cements Ltd.
v/s.
Ravisha Infra Projects P. Ltd.

SECTION OF THE COMPANIES ACT: _____ OF THE
Companies Act 1956/2013/I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
---------------	-------------	--------------------	------------------

ORDER.

1. This Petition has been transferred from Hon'ble Bombay High Court consequence upon the Notification of Ministry of Corporate Affairs dated 07-12-2016. Petition is listed for hearing today for the first time before NCLT. No one is present from the side of the Petitioner or from the side of Respondent.
2. Admittedly the Petition was filed under Section 433(e) of Companies Act, 1956. Vide aforesaid Notification it is directed that the Petition relating to "Winding Up" under Section 433(e) of the Old Act on the ground of inability to pay its debts pending before the Hon'ble High Court shall be transferred to the Bench of the Tribunal and such Petitions shall be treated as Applications under Sections 7; 8 and 9 of the Insolvency and Bankruptcy Code, 2016; as per the facts of the case.
3. The Registry is therefore directed to issue notice to the Petitioner for necessary compliance as prescribed under the said Code on or before **21.06.2017**. In case of non-compliance the Petition shall be dismissed on the ground of non-prosecution.

Dated: **20.04.2017**

sd/-
M.K. Shrawat
Member (Judicial)